

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI B R BASKARAN, ACCOUNTANT MEMBER

ITA Nos. 1816 to 1818/Bang/2017
Assessment years : 2008-09 to 2010-11

Sree Lakshmi Venkateshwara Minerals, Bellary Road Circle, 21 st Ward, Hospet – 583 201. PAN: ABHFS 8469H	Vs.	The Deputy Commissioner of Income Tax, Central Circle 2[1], Bengaluru.
APPELLANT		RESPONDENT

ITA Nos. 1789 & 1790/Bang/2017
Assessment years : 2009-10 & 2010-11

The Assistant Commissioner of Income Tax, Central Circle 2[1], Bengaluru.	Vs.	Sree Lakshmi Venkateshwara Minerals, Hospet – 583 201. PAN: ABHFS 8469H
APPELLANT		RESPONDENT

ITA Nos. 1814, 1813 & 1815/Bang/2017
Assessment years : 2008-09 to 2010-11

Sree Lakshmi Venkateshwara Transport, Bellary Road Circle, 21 st Ward, Hospet – 583 201. PAN: ABHFS 8469H	Vs.	The Deputy Commissioner of Income Tax, Central Circle 2[1], Bengaluru.
APPELLANT		RESPONDENT

ITA No. 1791/Bang/2017
Assessment years : 2009-10 & 2010-11

The Assistant Commissioner of Income Tax, Central Circle 2[1], Bengaluru.	Vs.	Sree Lakshmi Venkateshwara Transport, Hospet – 583 201. PAN: ABHFS 8469H
APPELLANT		RESPONDENT

CORRIGENDUM

Per N V Vasudevan, Vice President

In the order of the Tribunal dated 30.09.2020 in these appeals, in the cause title of ITA Nos.1814, 1813 & 1815/Bang/2017 for the AYs 2008-09 to 2010-11 and ITA No.1791/Bang/2017 for the AY 2010-11 relating to the appeals of Sree Lakshmi Venkateshwara Transport, the PAN is inadvertently mentioned as ABHFS 8469H. The correct PAN is substituted to read as **PAN: ABMFS 5851N**.

2. Further, in para 34 the 2nd & 3rd line reads as “order of the AO makes a reference to the search in the case of K. Mahesh Kumar on 25.10.2020.” The words in the 2nd & 3rd line of para 34 is substituted to read as under:-

“order of the AO makes a reference to the search in the case of Sri Dadapeer on 25.10.2020.”.

3. Similarly, in the satisfaction note recorded by the AO reproduced in para 34, the PAN is substituted to read as **“P.A.N : ABMFS5851N”** in place of ‘P.A.N. : ABHF58469H’. Also, the first para therein mentioning

search u/s. 132 in the case of Sri K. Mahesh Kumar is substituted to read as follows:-

“ A Search u/s 132 was initiated on 25-10-2020 in the case of Sri Dadapeer at his residence situated Opp. Mamina Masjid, Cowlpet, Hospet.”

Sd/-

Sd/-

(B R BASKARAN)
ACCOUNTANT MEMBER

(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 29th November, 2021.

/Desai S Murthy/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.